

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1327/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.13.03.2019/NCLAT/UR/329**

**In the matter of:**

Madras Steels and Tubes “Megh Synergy”                                 ... Appellant

Versus

Matrix Boilers Pvt. Ltd.   ... Respondent

Appearance:         Mr. Gulshan Singh, Advocate for the Appellant.

**15.04.2019**

This is an application to extend the time granted for curing the defects.

2.     The facts of the case are that the Appellant filed the Memo of Appeal on 13.03.2019 and the Office after scrutiny of the Memo of Appeal on 14.03.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 18.03.2019.     The Appellant re-filed the Memo of Appeal on 12.04.2019. It is stated in the Interlocutory Application (IA) that close relative of the counsel filing appeal for the present applicant passed away in the month of March 19 and thereafter there was Holi vacations. The concerned authorized signatory of the applicant was transferred from Ahmedabad to Chennai. Hence, there is delay of 22 days in re-filing the Memo of Appeal, so, the same may be condoned.

3.     Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4.     Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 16.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar